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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 31/92

DECIDED ON : 27.04.1993

DINESH KUMAR PARASHAR

...

APPLICANT

VS.

COMMISSIONER OF POLICE & ORS. ...

RESPONDENTS

CORAM :

THE HON'BLE MR. JUSTICE, V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Mrs. Avnish Ahlawat, Counsel for Applicant

Mrs. Paramjit Berupal, Counsel for Respondents

J U D G M E N T (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

This case is fully covered by the decision rendered by the Tribunal in OA 1240/91 and connected cases between Shri Lalit Kumar vs. Commissioner of Police & Ors. decided on 10.9.1992. Following the said decision, we direct the respondents to consider the case of the petitioner for grant of relaxation on the basis of the interpretation given in the said judgment and strictly in accordance with the provisions of Rule 9 (vii) of the Delhi Police (Appointment & Recruitment) Rules, 1980. The case of the petitioner for appointment as Constable shall be processed expeditiously and necessary orders issued preferably within a period of three months from the date of receipt of a copy of this order. The O.A. is accordingly disposed of. No costs.

B. N. Dhundiyal
(B. N. Dhundiyal)
Member (A)

B. N. Dhundiyal
(V. S. Malimath)
Chairman

as
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